

ASSAM ACT XIII OF 1950

*THE ASSAM STATE LEGISLATURE MEMBERS (REMOVAL OF DISQUALIFICATIONS) ACT, 1950

[Published in the "Assam Gazette", dated the 5th April 1950]

An Act to provide for the removal of certain disqualifications for being chosen as and for being a member of the Assam Legislative Assembly

Preamble.—Whereas it is expedient to provide in accordance with the provisions of Article 191 (1) (a) of the Constitution that the holders of the offices herein-after mentioned shall not be disqualified for being chosen as, and for being, a member of the Assam Legislative Assembly;

It is hereby enacted as follows:—

1. **Short title, extent and commencement.**—(1) This Act may be called the Assam State Legislature Members (Removal of Disqualifications) Act, 1950.

(2) It extends to the whole of Assam.

(3) It shall come into force on the date on which the Assam State Legislature Members (Removal of Disqualifications) Ordinance, 1950 (Assam Ordinance No. II of 1950), ceases to operate.

2. **Removal of certain disqualifications.**—A person shall not be disqualified for being chosen as, or for being, a member of the Assam Legislative Assembly by reason of the fact that he holds any of the offices specified in the Schedule appended hereto, *in so far as it is an office of profit under the State Government.*

SCHEDULE

1. The office of the Parliamentary Secretary to the Government of Assam.
2. The office of Government Pleader or Public Prosecutor.
3. The office of part-time Professor, Lecturer, Instructor or Teacher in Government educational institutions.
4. Medical practitioner rendering part-time service to Government.
5. Gaonbura, Chowkidar whether called by this or any other title.
- [6. The Office of the Deputy Minister to the Government of Assam.]¹ *and Dir of Assam State Warehousing Corp*
- ²[7. The Office of Chairman, Vice-Chairman or members of any Committee, Board or authority appointed by the Government of India or the Government of any State specified in the First Schedule to the constitution of India.
8. Any office under the Government which is not a whole time office remunerated either by salary or fees.
9. The office of the Chief Executive Member and the other Executive Members of a District Council in an Autonomous District and of the members nominated to such a District Council by the Governor.]

*For Statement of Objects and Reasons see "Assam Gazette, Extraordinary", March 1, 1950, page 82.

¹Inserted by the Assam State Legislature Members (Removal of Disqualifications) Amendment, Act 1950 (Act XXIII of 1950).

²Items 7 to 9 inserted by the Assam State Legislature Members (Removal of Disqualifications) (Amendment) Act, 1952 (Act VIII of 1952).

Minister of State,

Secy and of Public Sector Corps like

Major Industries

Dev. Corp,

etc and Chairman